

account of M/s. Industrial Cables (India) Limited is being ordered. The inspection reports may normally be expected to indicate whether the companies have resorted to any method to reduce their profits.

### **Chit Fund Companies**

1023. SHRI B. V. NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of Chit Funds registered in this country under the Companies Act;

(b) the number of Chit Funds in which frauds have been brought to the notice of the Company Law Administration; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) to (c). Information is being collected and will be laid on the Table of the House.

### **Vivian Bose Enquiry Commission**

1025. SHRI BHALJIBHAI PARMAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the nature of administrative action taken by Government, as distinct from legislative actions on the recommendations of the Vivian Bose Enquiry Commission on the Dalmia-Jain concerns?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): After the submission of the report of the Vivian Bose Enquiry Commission, Government adopted a special procedure in regard to scrutiny of the applications for licences and loans, emanating from companies in the Sahu-Jain Group. The procedure was reviewed periodically. Government have decided that the companies

belonging to the Sahu-Jain Group, as also of some other Groups should be inspected periodically under section 203(4) of the Companies Act.

2. Prior to the institution of the Commission of Inquiry, the Delhi Police Establishment had started investigation in the matter of Dalmia Jain Airways Limited, which could not be continued, as records relevant to the cases were taken over by the Commission for its enquiry. On the completion of the enquiry by the Commission, the Special Police Establishment resumed the investigation and filed a charge-sheet in the Court of the District Magistrate, Delhi. Charges have been framed and examination of prosecution witnesses has started in the Court of the Additional Sessions Judge, Delhi.

### **Schemes for protection of Digha Sea Beach**

1026. SHRI SAMAR GUHA:

DR. RANEN SEN:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Government have received any schemes for temporary and permanent protection of Digha sea beach from the State Government;

(b) whether a Central Team has visited Digha and if so, its findings and recommendations for the protection of Digha; and

(c) the Central assistance offered for the protection of Digha?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) No, Sir.

(b) The experts of the Beach Erosion Board, constituted by the Government of India, visited the erosion sites at Digha Beach on the 28th December, 1972 and discussed the problem in detail during the meeting of the Board held at Calcutta on the 30th